

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.05.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.27/9/AMR/2021		9 of IBC	Supreme Transport Organisation Pbv Ltd Vs Andhra Pradesh Airports Development Corporation Ltd

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Counsel for the Corporate Debtor requests that a direction be given to the Operational Creditor for submission of the final bill regarding the execution of works under the agreements dated 23.09.2017 & 01.08.2019. Counsel for the Operational Creditor submits that they would submit invoices (Final Bills) separately for the two Agreements. Counsel for the Corporate Debtor undertakes to see that the payments are made in respect to the said two invoices, after processing the said invoices and his submission is that since the Agreement is completed the system is not accepting all the bills. Hence, considering that, the above order is made. For submitting the invoices, list the matter on 06.05.2022 and it is made clear that the Corporate Debtor shall pay the entire claim amount as agreed without raising any further disputes, on the basis of reconciliation.

*Rajani*

**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**